

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 331/MP/2022

Subject : Petition under section 79 (1) (b) of the Electricity Act, 2003 seeking approval of the secondary supplementary PPA dated 10.2.2022 executed between Petitioner and DVC as well as seeking approval to sign and execute supplementary /amendment PPAs with KSEB, TPDDL and TPTCL for supply to WBSEDCL to pass on the benefits of rationalized coal linkage to the distribution companies.

Petitioner : Maithon Power Limited

Respondents : WBSEDCL and 4 others.

Date of Hearing : **31.7.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, MPL
Shri Ashutosh Srivastava, Advocate, MPL
Shri Jatin Ghuliani, Advocate, MPL
Shri Shivam Kumar, Advocate, MPL
Shri Anand Kumar Srivastava, Advocate, TPDDL
Ms. Ishita Jain, Advocate, TPDDL
Shri Sam C. Mathew, Advocate, TPDDL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner detailed oral submissions with regard to the approval of secondary supplementary PPAs executed with DVC and other willing beneficiaries, for the passing of benefits in terms of the Ministry of Coal guidelines on the coal rationalization scheme. He also submitted that while DVC has signed the supplementary PPA, the Respondent TPDDL has in-principle agreed to the execution of the supplementary PPA with the Petitioner.

2. On a specific query by the Commission as to whether the validity of the coal rationalization scheme is still valid, the learned counsel for the Petitioner replied in the affirmative. He, however, submitted that the Commission may grant approval of the supplementary PPAs, in respect of the beneficiaries who are willing to execute the supplementary PPA.

3. The learned counsel for the Respondent TPDDL submitted that the Respondent has, in-principle, agreed to the execution of the supplementary PPA, subject to approval of the same by the Commission.



4. The Commission, after hearing the parties, reserved the order in the matter.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

